

Central Administrative Tribunal
Principal Bench: New Delhi

RA No. 52/2016

In

OA No.2808/2012

New Delhi, this the 17th day of March, 2016

Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Dr. B.K. Sinha, Member (A)

Sudhir Chopra ...Review Applicant

Versus

Union of India (MOD) & Ors. ...Respondents

Appearance: Applicant in person.

Sh. Hanu Bhaskar, counsel for respondents)

O R D E R

By Dr. B.K. Sinha, Member (A):

The instant RA has been filed against the Tribunal's order dated 25.08.2015 passed in OA No. 2808/2012. It does not seek any alteration, amendment or sets of any new case or ground or new additional relief. It is being filed only to remove the omission of direction quashing the order of rejection of representation pertaining to ACRs for the years 2006-07 and

2007-08 so as to ensure that the judgment of this Tribunal is implemented in letter and spirit. The review applicant has, therefore, prayed for the following relief(s):-

“It is prayed that the final judgment dated 25.08.2015 may be modified/clarified to the extent that number and years of impugned orders to be quashed is eight (and not five as mentioned on page number 41 of the Hon’ble Tribunal’s judgment dated 25.08.2015) relating to rejection of representation on ACRs for the years 2000-01, 2001-02, 2002-03, 2003-04, 2004-05, 2005-06, 2006-07 and 2007-08.”

2. Learned counsel for the respondents fairly conceded that looking to the tone and tenor of the order as well as its contents, the omission for quashing the representation against the ACRs for two years i.e. 2006-07 and 2007-08 appears to be an inadvertent clerical error and, therefore, he would have no objection to the same.

3. In view of the above submissions and totality of decision, the prayer is allowed. Registry is directed to carry out the respective corrections.

(Dr. B.K. Sinha)
Member (A)

(Syed Rafat Alam)
Chairman